

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2902
ANSWERED ON:13.03.2015
CAMPUS RECRUITMENT BY BANKS
Reddy Shri Ponguleti Srinivasa

Will the Minister of FINANCE be pleased to state:

(a) whether the Hon`ble Supreme Court has instructed the Public Sector Banks (PSBs) not to make any appointment against the permanent vacancies by resorting to campus recruitment/interview mechanism; and

(b) if so, the details thereof along with the steps taken/being taken by the Government to allow the banks to recruit campus recruitment?

Answer

The Minister of State in the Ministry of Finance {Shri Jayant Sinha)

(a); Hon`ble Supreme Court has dismissed the Special Leave Petition (SLP) filed by the Central Bank of India against the order dated 1st April. 2013 of Hon`ble Bombay High Court which directed the Bank to refrain from making any appointments against the permanent vacancies on regular basis by resorting to Campus Recruitment /Interview mechanism hereafter.

(b): As on date, the Government has not allowed the Public Sector Banks (PSBs) to recruit through Campus.